

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s RCI Cash Management Services Private Limited, (CIN No. U74900TG2012PTC084461)

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s RCI Cash Management Services Private Limited, (CIN No. U74900TG2012PTC084461)
2	Date of incorporation of corporate debtor	29-11-2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. U74900TG2012PTC084461
5	Address of the registered office and principal office (if any) of corporate debtor	RCI House, 1st Floor, Survey No.83, Near Kompally Railway Bridge, Kompally, Secunderabad, Telangana 500014
6	Insolvency commencement date in respect of corporate debtor	27-9-19 (Received the Certified order copy of Honble NCLT Hyderabad on 24-10-19)
7	Estimated date of closure of insolvency resolution process	25 March 2020 (180 days from the date of commencement of resolution process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. K Lakshmi Narasimha, Ph.D (Law), Advocate & Insolvency Professional: Regn No. IBBI/IPA-001/IP-P00107/2016-17/10214
9	Address and e-mail of the interim resolution professional, as registered with the Board	Office: H No 16-11-20/13, Saleem Nagar-2, Opp Tahsildar Office/Revenue Bhavan, Malakpet, Hyderabad 500036 Telangana State: India: Email Id: ipdrkln17@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Office: H No 16-11-20/13, Saleem Nagar-2, Opp Tahsildar Office/Revenue Bhavan, Malakpet, Hyderabad 500036 Telangana State: India: Email Id: ipdrkln17@gmail.com
11	Last date for submission of claims	7 Nov 19 (fourteen days from the date of Receipt of the Order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web Link for downloading claim forms http://ibbi.gov.in/downloadform.html b. Not Applicable

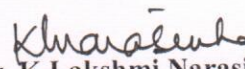
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **M/s RCI Cash Management Services Private Limited, (CIN No. U74900TG2012PTC084461)** on 27-9-19

The creditors of **M/s RCI Cash Management Services Private Limited, (CIN No. U74900TG2012PTC084461)**, are hereby called upon to submit their claims with proof on or before 7 Nov 19 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.


**Dr. K Lakshmi Narasimha, Ph.D. (Law),
Advocate & Insolvency Professional**
(Name and Signature of Interim Resolution Professional)



Place: Hyderabad
Date: 24-10-19